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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

Review Application No.300/2004
in
Original Application No.2850/2003

New Delhi, this the 25th day of November, 2004

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. S.A.Singh, Member (A)

SI Arun Chauhan ... Applicant

Versus

Govt. of NCT of Delhi & Others ... Respondents

O R D E R(By Circulation)

By Mr. Justice V.S.Aggarwal:

Sub Inspector Arun Chauhan had filed OA 2850/2003. It was dismissed on 13.8.2004. Perusal of the order reveals that it has specifically been mentioned that only two arguments had been raised (a) that the other persons have been given lesser punishment and (b) that the applicant had been told by the Officer In-charge of the Police Station and, therefore, he presumed that the FIR had already been recorded.

2. In the present Review Application, the applicant seeks to contend that certain other points raised by him have not been considered. In the Original Application, some of the facts were mentioned but only two points had been urged at the time of arguments and the same had been considered and decided and, therefore, it was unnecessary to go into the other arguments, if any, pleaded. Thus, there is no ground to review. **Dismissed the**

Review Application in circulation.


(S.A.Singh)
Member (A)


(V.S.Aggarwal)
Chairman

/NSN/